#### 4783 Oral Answers

to Questions 47 84

SHRI B. N. DATAR: As the hon. Member is aware generally whatever a Government servant does has to be taken into account in respect of his wife and dependents as well. So, all these go together.

DR. R. B. GOUR: Is not the wife responsible for the property she holds and cannot she spend it as she likes?

MR. DEPUTY CHAIRMAN: Anyway, no arguments. Next question. (Intemiptions). Order, order. Next question.

LIME-STONE AND COAL DEPOSITS IN ASSAM

\*605.'SHRI M. VALIULLA: Will the Minister of STEEL, MINES AND FUEL be pleased to. state:

(a) whether any lime-stone and coal deposits have been located at Jowai-Badarpur in Assam by the Geological Survey of India; and

(b) if so. what are the estimated reserves of those deposits?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGHJ: (a) Yes, Sir. A party of the Geological Survey of India started preliminary investigations in May, 1957 and located lime-stone and coal deposits in the Jowai sub-division of the Khasi and Jaintia Hills district and also along the Jowai-Badarpur road.

(b) The estimate of reserves will be made after detailed investigation is completed.

SHRI M. VALIULLA: The ans-wer is given that they were able to (ind out lime-stone and the Minister of HOME AFFAIRS j be pleased to coal. May I know what is the quality and state: whether it is fit ior making cement?

SARDAR SWARAN SINGH: These investigations were intended to find out the suitability of lime-stone and coal for the manufacture of cement in that area. As I have already

replied detailed investigations are being made and it is after the result of the detailed investigations is available that one could say as to whether they are good for cement manufacture.

SHRI M. VALIULLA: The answer is, to find out the resources, the examination is going on. I wanted to know whether it is fit for a thorough examination. If the . . .

MR. DEPUTY CHAIRMAN: Your question is different whether it is fit or not. You do not ask that question . . .

SHRI M. VALIULLA: Whether the research is about the quality

MR. DEPUTY CHAIRMAN: From coal you go to cement; from cement you go . .

SHRI M. VALIULLA: Lime-stone is required for cement.

SARDAR SWARAN SINGH: May I give this information, Sir? Quite a good number of samples of lime-stone and coal have been collected and these samples are being analysed in the Geological Survey of India laboratories. The results of this analysis will give very valuable data for future detailed investigations.

# **RESTORATION OF THE CONFISCATED PRO-**PERTY OF THE KING OF OUDH TO THE DESCENDANTS OF THE KLNG

\*606. SHRI MAHESWAR NAIK: Will

(a) whether it is a fact that on the eve of the 1857 Centenary, the descendants of the King of Oudh appealed to the Government of India to restore their properties confiscated by the then British rulers; and

(b) if so, what decision Government have taken thereon?

# 4785 Oral Answers

THE MINISTER OP STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) A representation has been received fron one of the grandsons of the last King of Oudh.

(b) The matter is under consideration.

SHRI MAHESWAR NAIK: May I know what are the properties so claimed?

SHRI B. N. DATAR: They have been given allowances when that estate or that State was taken over by the British administration.

SHRI MAHESWAR NAIK: Are there any other claimants such ES the descendants of Bahadur Shah?

SHRI B. N. DATAR: Sir, we have got before us a long list of a number of claimants who are being given certain allowances.

SHRI B. K. P. SINHA: May I know if Government have realised that, if they accept all these claims, a very serious burden will be imposed on the Exchequer?

SHRI B. N. DATAR: Govenment can consider and examine all these things.

DR. R. B. GOUR: Is that expenditure charged to the British Govem-ment in London?

### (No reply)

SHRI P. C. BHANJ DEO: May I know if it is a fact that recently, these allowances have been rejuced; if so, what is the maximum now fixed and the reason for the reduction?

SHRI B. N. DATAR: So far as the descendants of the Oudh family were concerned, they were given oertain allowances from before the date of Independence. Some of them have been continued even after that

SHRI MAHESWAR NAIK: May I know what are the means by which

the Government can examine and verify the bona *fides* of the claims?

SHRI B. N. DATAR: Sir, they have been examined long ago and we are only continuing them now.

SHRI D. A. MIRZA: Will the hon. Minister consider the appeals of those rajas and *nawabs* who were deposed?

SHRI B. N. DATAR: We are concerned only with the princes of Oudh.

(iTiterrnptions)

SHRI B. K. P. SINHA: May I know if the properties claimed include also

# (Interruptions)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI B. K. P. SINHA: May I know if the properties confiscated and claimed include the Kingdom of Oudh also and its valuation?

SHRI B. N. DATAR: That must have been so, Sir.

# **Residential accommodation for the Staff of the Rourkela Steel Plant**

\*607. SHRI MAHESWAR NAIK: Will the Minister of STEEL, MINES AND FUEL be pleased to state:

(a) whether it is a fact that the construction of residential accommodation in the Rourkela Steel Plant site is short of the requirement of the employees of the project; and

(b) how many of the employees, both supervisory and non-supervisory, have by now been accommodated and how many are still without accommodation ?

THE MINISTER OF STEEL, MINES AND FUEL: (SARDAR SWARAN SINGH): (a) No, Sir. The construction of residential quarters in the township area of the Rourkela Steel Plant \_is so planned that the growing demand